## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.335/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE PARTIES:

Pidilite Industries Ltd.

V/s.

Karpara Projects Engineering Pvt. Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. SIGNATURE 1. Dhim Abbar Dhim Associate. Petitioner 18/12/17

## **ORDER**

## TCP No.335/ I&BP/NCLT/MB/MAH/2017

On having the Corporate Debtor Counsel served some new documents upon the Petitioner only on yesterday, the Counsel appearing on behalf of the Petitioner says that unless she verifies with her party as to what documents they are, she will not be in a position to explain the same, so that she has requested for short adjournment, the request being genuine, this Bench accordingly, gives three days' time hereof to respond to the documents without filing any further documentation from their side.

List this matter for hearing on 13.12.2017.

Sd/-

V. NALLASENAPATHY Member(Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)